

of foreign companies resorting to excess production and making profits from such excess production is not available.

Government's policy towards foreign companies industrial ventures has been to bring them under the industrial licensing discipline even in areas where exemptions are available to other categories of undertakings. Instructions have been issued to the administrative Ministries that cases of excess production may be brought up before the Licensing Committee for a decision on a case by case basis. In cases where it is established that the capacity installed by the party was more than the licensed capacity and this resulted in production of articles in excess of the licensed capacity, suitable action will be taken as permissible under the law.

Strike by Dock Workers

H-*270B. SHRI SANAT KUMAR RAHA:
SHRI JAGJIT SINGH ANAND: Will the
PRIME MINISTER be pleased to state:

(a) whether Government are aware that the All India Port and Dock Workers Federation recently resorted to a nation-wide strike to press their demands: and

(b) if so, what are their demands and what action Government have taken to meet them?

THE PRIME MINISTER (SHRI MORARJI R. DESAI): (a) Affiliates of the All India Port and Dock Workers Federation have served notices on Bombay, Calcutta, Madras, Visakhapatnam, Mormugao, Kandla and Paradip Ports of their intention to call a strike on or after 16-6-1977.

(b) The demands mentioned in the strike notices fall under two categories viz. local and general. Local de-

fPreviously Starred Question No. 278 transferred from the 24th June, 1977.

mands are being, discussed at each port by each port authority directly with the unions or through the conciliation machinery. The main general demands relate to implementation of the Report of the Wage Revision Committee for Port and Dock Workers with modifications as demanded by the Federation, *ex-gratia* payment in lieu of bonus and payment of a special advance to each employee equal to the amount standing to his credit as Compulsory Deposit under the Additional Emoluments (Compulsory Deposit) Act, 1974.

The Report of the Wage Revision Committee will be discussed with all the Federations of port and dock workers by the Minister of Parliamentary Affairs and Labour on 26-6-77. The question of *ex-gratia* payment in lieu of bonus will have to be decided in the light of the future policy about bonus. As regards special advance, there is no provision in the Additional Emoluments (Compulsory Deposit) Act, 1974 for any advance to be given against deposits made under this Act

उच्च न्यायालयों में प्रादेशिक भाषाओं में
कार्य

*270B. श्री प्रकाशवीर शास्त्री :
श्री कल्पनाथ राय :

क्या गृह मंत्री यह बताने की कृपा करेंगे
कि :

(क) क्या उच्च न्यायालयों में सम्पूर्ण
कार्य प्रादेशिक भाषाओं और देश की प्रमुख
राजभाषा में किए जाने सम्बन्धी कोई प्रस्ताव
सरकार के विचाराधीन है; और

(ख) क्या इस सम्बन्ध में कोई समयबद्ध
कार्यक्रम विचाराधीन है ?

[] English translation.